



\$~3

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8479/2023 & CM APPL. 61032/2023

CHANDNI CHOWK SARV VYAPAR MANDAL & ORS.

..... Petitioners

Through: Mr. Sanjeev Ralli, Senior Advocate

with Mr. Mohit Mudgal, Mr. Shubham Yadav, Mr. Chetanya Baweja and Mr. Ravi Kant Yadav,

Advocates.

versus

GOVT OF NCT OF DELHI & ORS.

..... Respondents

Through: Mr. Nipun Katyal, Ms. Anam

Siddiqui and Ms. Kismat Chauhan,

Advocates for R-1.

Mr. Mohit Bhardwaj, proxy counsel for Mr. Divya Prakash Pandey,

Advocate for MCD.

Ms. Devika Mohan, ASC with Mr. Shubham Singh, Advocate for R-

3/NDMC.

Mr. Sri Harsha Peechara, Standing Counsel for NDMC with Ms. Harshita Gupta and Mr. Shubham Kumar Mishra, Advocates for R-5.

CORAM:

%

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA HON'BLE MR. JUSTICE RAVINDER DUDEJA ORDER

20.12.2023

1. Mr. Mohit Bhardwaj, proxy counsel appears on behalf of Mr. Divya Prakash Pandey, learned Additional Standing Counsel for





MCD and submits that the directions to take instructions as per para No. 5 of the Order dated 24.11.2023 is yet to be taken. He seeks a short accommodation for that purpose.

- 2. Even reply to CM APPL. APPL. No. 32292/2023 filed on behalf of the petitioner is also not filed till date.
- 3. The instructions be positively obtained by the learned counsel for the MCD on the next date of hearing.
- 4. Replies if any, to CM APPL. APPL. No. 32292/2023 be also filed positively within three weeks from today. Failing which, the same shall stand closed.
- 5. As a last opportunity, counter affidavits, if any, be filed within the same time by all the concerned respondents.
- 6. List on 01.02.2024.
- 7. The next date already fixed i.e., 24.01.2024 stands cancelled.

TUSHAR RAO GEDELA, J

RAVINDER DUDEJA, J

DECEMBER 20, 2023/*nd*